## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 112(ND)2016 **CA. NO**.

CORAM:

## PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J)

HON'BLE MEMBER (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE COMPANY: M/s. Jaipur Investment Ltd.

# SECTION OF THE COMPANIES ACT: 59 & 96

<u>S.NO.</u>	NAME D	ESIGNATION	REPRESENTATION	SIGNATURE
1.	Komlesh Jain	Ad v.	Petitioner (JAIPUR INV. 40)	Karles
-	Vaibharkaslin		newy 3'	Ber By
3.	Roshen lal	meena, Ur	DE ROC Office	start mich

#### ORDER

Learned counsel for the petitioner and respondent No. 2 are present. Learned counsel for the respondent No. 2 seeks and is given 3 days time to file the Vakalatnama. Learned counsel for the respondent No. 2 shall file the rejoinder, if any, within a period of one week as a last chance failing which no further opportunity will be given. Respondent No. 1's representative Mr. Roshan Lal Meena has filed some documents. The Photostat copies of these documents shall be retained by the Bench Officer after variation with the originals. The letter No. 1377 dated 14.10.2016 of the ROC which is taken on record states that the list of documents as provided by the petitioner advocate is not readily available and the same are being traced. ROC shall produce the remaining documents before this Tribunal on or before the next date without any fail.

List on 09.11.2016

SQL

(R.Varadharajan) Member (Judicial)

SOI-(Maharaj Krishan Hanjura) Member (Judicial)